

Name of Corporate Debtor - Kay Bee Cotgin Private Limited

Date of Commencement of CIRP

List of Creditors as on

10-Mar-26

31-Mar-26

(Amount in Rs.)

Filing under clause (ca) of sub-regulation (2) of regulation 13 of IBBI (Insolvency Resolution Process for Corporate Persons) Regulations, 2016

Sl. No.	Category of Creditor	Summary of claims received		Summary of claims admitted		Amount of contingent claims	Amount of claims not admitted	Amount of claims under verification	Details in Annexure	Remarks, if any
		Number of claims	Amount	Number of claims	Amount of claims admitted					
1	Sundry financial creditors belonging to any class of creditors	-	-	-	-	-	-	-	-	-
2	Unsecured financial creditors belonging to any class of creditors	-	-	-	-	-	-	-	-	-
3	Sundry financial creditors (other than financial creditors belonging to any class of creditors)	1	41,230,643	1	41,230,643	-	-	-	3	-
4	Unsecured financial creditors (other than financial creditors belonging to any class of creditors)	-	-	-	-	-	-	-	-	-
5	Operational creditors (Workmen)	-	-	-	-	-	-	-	-	-
6	Operational creditors (Employees)	-	-	-	-	-	-	-	-	-
7	Operational creditors (Government dues)	2	33,492,044	2	26,293,719	-	-	7,198,325	7	-
8	Operational creditors (other than workmen and employees and government dues)	-	-	-	-	-	-	-	-	-
9	Other creditors, if any, (other than financial creditors and operational creditors)	-	-	-	-	-	-	-	-	-
	<b>TOTAL</b>	<b>3</b>	<b>74,722,687</b>	<b>3</b>	<b>67,524,362</b>	<b>-</b>	<b>-</b>	<b>7,198,325</b>		

Note 1: This list will be updated periodically based on additional information under regulation 14(2) of Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016.

Note 2: Under Regulation 12(2) of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016 as applicable to the insolvency resolution process of Kay Bee Cotgin Private Limited, proof of claims are to be submitted only until approval of the resolution plan by the committee of creditors.

Note 3: The claims admitted are subject to further substantiation / modification on the basis of additional evidence or clarifications.

Note 2 : Above list of creditors has been compiled after collation of claims, received by IRP pursuant to the Public Announcement made in accordance with the provisions of IBC. The list may be non-comprehensive, the other creditors of the CD may exists.the above claims have been verified.